
(2021) 05 JH CK 0034

In the Jharkhand High Court

Case No : Criminal Revision No. 98 of 2021

Sagar Kumar Mandal And Ors

APPELLANT

Vs

State of Jharkhand

RESPONDENT

Date of Decision : 27-05-2021

Acts Referred:

Indian Penal Code, 1860 — Section 34, 120B, 419, 420, 467, 468, 471
Information Technology Act, 2000 — Section 66(B), 66(C), 66(D), 84(C)

Citation : (2021) 05 JH CK 0034

Hon'ble Judges : Rajesh Kumar, J

Bench : Single Bench

Advocate : Anurag Kashyap, Shailendra Kumar Tiwari

Final Decision : Allowed

Judgement

The instant application has been filed against the order dated 15.01.2021 passed by Sri Anil Kumar Mishra, learned 1st Additional Sessions Judge,

Deoghar in Criminal (Juvenile Bail) Appeal No. 02 of 2021 by which the prayer for bail of the petitioners has been rejected in connection with Cyber

P.S. Case No. 65 of 2020 registered for the offence under Sections 419/420/467/468/471/ 120B/34 of the Indian Penal Code and Sections

66(B)/66(C)/66(D)/84(C) of the I.T. Act and the same is presently pending in the court of Principal Magistrate, Juvenile Justice Board, Deoghar..

It is submitted by the learned counsel for the petitioners that the petitioners are in custody since 20.10.2020. Both the petitioners are minor. It has been

further submitted that these petitioners have no criminal antecedent and their father will be one of bailor. The father of the both the petitioners are

ready and willing to maintain and take proper care of these petitioners.

Learned A.P.P. for the State has opposed the prayer for bail. Considering the

entire material available on record, the petitioners, above named, are directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of the court of Principal Magistrate, Juvenile Justice Board, Deoghar in connection with Cyber P.S. Case No. 65 of 2020 subject to condition that one of the bailor must be father of these petitioners .

Accordingly, instant criminal revision is allowed and the order dated 15.01.2021 passed by Sri Anil Kumar Mishra, learned 1st Additional Sessions

Judge, Deoghar in Criminal (Juvenile Bail) Appeal No. 02 of 2021 is, hereby, set aside.